

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 26-07-2018.

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/106/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. - R. Digan Preetika
(for Adv. B. Dhanaraj)

R7 to R9.

R. Digan Preetika

2) CBI VISWANATHAN

COUNSEL for
R1 to 6

h.t.

3) Dr. K.S. Ranichandran. P.C. }
Manjula Devi -S. }
M.K. Preetha }
for KSR ACO. }

Counsel
for
Petitioners

(11)

TCP/106/2016

ORDER

Counsel for Petitioners present. Counsel for R1 to R6 present. Counsel for R7 to R9 present. Both sides submitted that the talks between the parties for settlement in presence of mediator have failed and once again they are trying to explore the possibilities for settling the matter in this regard. Both parties are directed to exchange the proposals in the presence of their counsel and submit the outcome of settlement talks. This Tribunal gives a final chance for negotiating for an acceptable settlement between the parties, otherwise this Tribunal will pass necessary orders based on the pleadings and arguments. Matter is adjourned. **Put up on 23.08.2018.**


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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